



To,  
**The Division of Corporate Restructuring  
Securities and Exchange Board of India**  
Plot No. C 4-A, G Block, Near Bank of India,  
Bandra Kurla Complex, Bandra East,  
Mumbai - 400051, Maharashtra, India.

**Ref: Open Offer for acquisition of up to 38,40,530 (Thirty-Eight Lakhs Forty Thousand Five Hundred Thirty Only) fully paid-up equity shares of face value of ₹ 10/- (Rupees Ten Only) each ("Equity Share"), representing up to 62.82% of the voting share capital (as defined below) of Classic Filaments Limited (The "Target Company") at an offer price of ₹ 6.60/- (Rupees Six and Paise Sixty Only) per equity share of the Target Company, pursuant to and in compliance with the requirements of the Securities And Exchange Board Of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 and subsequent amendments thereto ("SEBI (SAST) Regulations") from the public shareholders (as defined below) of Classic Filaments Limited ("Target Company")**

**Sub: Submission Copy of Corrigendum**

Dear Sir,

In relation to the captioned offer, we, Fedex Securities Private Limited, Manager to the Open Offer, herewith enclosed the Copy of Corrigendum to the Draft Letter of Offer, in compliance with Securities Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011, as amended.

Please take it on record.

Thanking You,

**Yours faithfully,  
For Fedex Securities Private Limited**

*Saipan Sanghvi*



**Saipan Sanghvi  
Asst. Vice President  
[SEBI Registration Code - INM000010163]  
Date: September 26, 2023  
Place: Mumbai**

● CANADIAN FIRMS EYE RELOCATION

# India-Canada row. Experts warn new IT deals could be hit

**Infosys may shift work to US centres if situation worsens**

**SAMEER NANJAN BAKSHI**  
Bengaluru, September 25

WITH INDIA LAST week suspending visa services for Canadian citizens, IT experts cautioned that the development will impact the ability of Indian IT services companies to secure new deals. They also say that if the row escalates further, public sector clients will look for alternative nearshore options.

Peter Bendor-Samuel, CEO, Everest group, said, "At this time, it's a mild frustration. However, if this stretches, it will first impact Indian-based firms and will eventually cause firms with business already in India to consider relocating it to another country."

Joel Martin, executive research leader, HFS, said, "As India has begun escalating its row by limiting visa applications and travel to India by Canadians, it is fair to expect the possibility of the flow of talent between Canada and India to be impacted."

"This can have an impact on Indian IT services firms dealing with public and private organisations."

Martin added that while there are proven offshore models to mitigate this, some Canadian firms, especially those in the public sector, may actively seek alternatives to ensure they receive nearshore access to talent. Revenues for IT firms from Canada is in the range of 5-6%.

Top-tier IT firms like TCS and Infosys have recently taken up

**AT STAKE**

■ Indian-based firms winning new business may be impacted if the row stretches

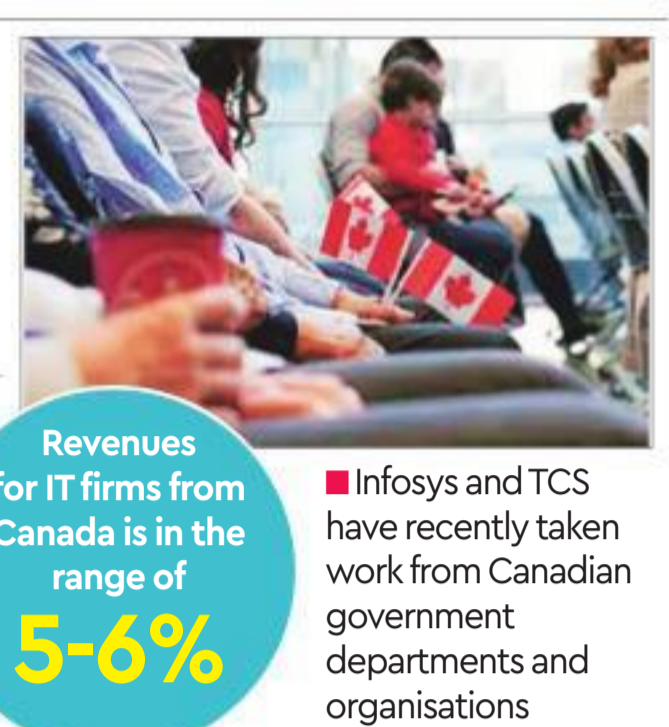
■ Firms with business already in India may consider relocating it to another country

work from government departments and organisations in Canada.

In July this year, Infosys Public Services (IPS), the North American subsidiary of Infosys, opened a new step down subsidiary — Infosys Public Services Canada (IPS Canada) — to accelerate digital transformation for public sector organisations across the country.

Last year, TCS entered into a strategic partnership with Payments Canada, the country's largest payment organisation, to transform its payment system operations and help implement the new real-time payments system.

V Balakrishnan, chairman, Exfinity Ventures and former CFO of Infosys, said, "In the short term, IT companies can work more from offshore or



Revenues for IT firms from Canada is in the range of 5-6%

■ Infosys and TCS have recently taken work from Canadian government departments and organisations

Revenues for IT firms from Canada is in the range of 5-6%. Top-tier IT firms like TCS and Infosys have recently taken up work from government departments and organisations in Canada

probably move some work to other centres in the US.

Peter added that for the relocations to occur, the visa issue and diplomatic spat would need to go on for more than 6 months before serious relocation efforts start to occur.

When asked about Canadian clients' travel to offshore locations in India, Balakrishnan said the world has got used to remote working after the pandemic. "So short term, they can do zoom or other calls and manage it. But, if this issue persists for long and escalates further, then there could be issues."

R Srikrishna, CEO, Hexaware, said to Emkay Global analysts recently that there could be some implications for the IT industry due to the deterioration in the relations and therefore de-escalation is essential.

# After heartbreak, joy: India shooters break China's record to clinch gold

**MIHIR VASAVDA**  
Hangzhou, September 25

INDIA'S DEPTH IN the 10m air rifle, an event made famous by Abhinav Bindra and Gagan Narang, with three strong shooters capable of making the 8-man final, yielded the country its first gold medal at the Hangzhou Asian Games.

It took the collective might of Aishwary Pratap Singh Tomar, Rudranksh Patil and Divyansh Panwar with a world record aggregate of qualification scores, to ensure that the Chinese shooting phenomenon Sheng Lihao would settle for bronze in the team event.

Sheng shot a Games record in qualification, but didn't have two others flanking him with equal capability. For India, the trio's medal was significant as they were still searching for a gold after the first day of competition returned none. Shooting delivered, thanks to three young men — one in his teens and two in their early 20s.

But the magnitude of their achievement was lost on Tomar, Patil and Panwar. "I was packing my stuff after the qualification round when my coach came and told me we'd set the team world record," Patil, 19, said. "So, I assumed if we've broken the world record, it must be a gold medal as well."

Tomar had already trained his guns on the final. "My focus was totally on that, I didn't even notice the team score," said the shooter who ended up with individual bronze.

For Panwar, the half hour after the qualification got over was an emotional roller-coaster. He first rejoiced believing he'd managed to enter the final comprising top-8 shooters, was then informed that he in fact couldn't compete for medals since only two shooters from each were allowed in the final, and later got to know that he'd won the team gold. "It was so disappointing,"



(From left): Divyansh Singh Panwar, Aishwary Pratap Singh Tomar and Rudranksh Patil after winning the gold

Panwar said about his qualification saga. "For almost 30 minutes after the qualification, I was under the impression that I had qualified for the final."

The day that witnessed unbelievable quality of shooting began with India eclipsing the team world record that China set just last month with a combined total of 1893.7, 0.4 more than their rivals. And it ended with China's Sheng Lihao breaking his compatriot's four-year world record in the 10m air rifle final, in addition to the qualification round mark.

Unlike other team sports, shooters can't communicate with their teammates and aren't even aware of the scores the other person is shooting.

Countries with three shooters in qualifying are in contention for a medal and the individual qualification round scores of each shooter are tallied, with the top three finishing on the podium, without having to play a separate final.

As a team, India were better than 12 other countries in the fray. But that was incidental. The bigger picture lay in the individual performances of the three shooters in an event tipped to end India's medal drought at the Olympics. Immediately after the event, the coaching staff held a debrief with all players, making sharp observations for each of them. Tomar was over the moon after winning the team gold and an individual bronze. But the consistency of his shots, which sprayed all over the 10-ring of the target, would concern rifle coach Suma Shirur.

The 20-year-old would shoot a high 10 and follow it up with a relatively mediocre shot; the fluctuating form eventually cost him a silver that looked firmly within his grasp in the beginning. "With him, we need more preparation time after the final to get these little things right," Shirur said. Tomar, however, wasn't too

fixated. "To win a gold and a bronze at the Asian Games in one day, it's huge."

While Tomar was elated, Patil went straight into introspection mode. The former world champion and world number 1's fourth-place finish after a tense shoot-off with his compatriot was a rare medal-less show in a major event.

"Sometimes, you learn from more losses," he said. "I had been a little up-and-down in the last couple of months so I needed a match like this before the Olympics. To be honest, I have learnt as much from this fourth-place finish as I have from the medals, perhaps even more."

One big learning, Shirur said, was the elevation of his rifle. "If he brings the rifle a little higher, his head will be more comfortable and he might be able to shoot even better," the coach said. "These are the kind of minute observations we have made so we can fix it in time for the Olympics."

Shirur had a busy morning monitoring all three shooters. At one point, after the 25th shot in the qualifying phase, she called Panwar to one side and had a brief conversation with him. Panwar still then was behind the rest of the pack but he switched gears after the chat, which helped India clinch the team gold.

"I called him out during the match because I felt he needed a little bit of pep talk after the 25th shot. He got back into the game and got us the team world record," Shirur said.

Visibly distraught at missing out on the final due to the tournament regulations, the gold, Panwar said, at least was a consolation. "Something's better than nothing," he said.

India's first gold medalists of these Games, Tomar, Patil and Panwar stepped on the podium beaming and flashing their medals to the cameras. Behind the three smiling faces, though, were stories of happiness, hope and heartbreak.

**SATCHMO HOLDINGS LIMITED**  
(formerly known as NEL Holdings South Limited)  
CIN: L93000KA2004PLC033412  
Regd. Office: No. 110, A Wing Andrews Building, Level 1, M. G. Road, Bengaluru-560 001  
Phone: +91 80 2227 2220 | Web: www.satchmoholdings.in; Email: investor@satchmoholdings.in, cs@satchmoholdings.in

**POSTAL BALLOT NOTICE**

Notice is hereby given to all the Members of the Company pursuant to Section 108, Section 110 and other applicable provisions, if any, of the Companies Act, 2013, read with Rules 20 and 22 of the Companies (Management and Administration) Rules, 2014, (including any statutory modification(s) or re-enactment(s) thereof for the time being in force), SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("Listing Regulations"), and pursuant to General Circular Nos. 14/2020, 17/2020, 22/2020, 33/2020, 39/2020, 10/2021, 20/2021, 03/2022 and further extension vide Circular no. 11/2022 dated 8th April, 2020, 13th April, 2020, 15th June, 2020, September 28, 2020, December 31, 2020, Jun 23, 2021, December 8, 2021, May 05, 2022 and December 12, 2022, respectively, issued by the Ministry of Corporate Affairs ("MCA Circulars") that the Company seeks approval of Members, through e-voting for the following business through Special Resolution:

**1. To approve the divestment of investment held by the Company in its wholly owned subsidiary – "LOB Facilities Management Private Limited"**

Members' consent is sought for the proposal contained in the resolutions given in the Notice dated September 21, 2023 along with a statement pertaining to the said resolutions setting out the material facts and related particulars. The notice has been sent to all the Members, whose name appeared in the Register of Members as on Friday, September 22, 2023 (Cut-off date) in electronic form to the e-mail addresses registered with their Depository Participants (in case of electronic shareholding) / the Company's Registrar and Share Transfer Agent (in case of physical shareholding).

Members, who have received the Notice by e-mail and who wish to vote through physical Form may download the Postal Ballot Form attached to the e-mail or from the Company's website: www.satchmoholdings.in, where the Postal Ballot Notice is displayed and send the duly completed and signed postal ballot form, so as to reach the Scrutinizer on or before **Wednesday, October 25, 2023 (5.00 P.M.)**.

The electronic voting period will commence on **9.00 A.M. on Tuesday, September 26, 2023 and closes at 5.00 P.M. on Wednesday, October 25, 2023**.

The Members who are holding share in Physical form or who have not registered their email addresses with the RTA, can register their e-mail address as per the following instructions:

Type	Process to be followed for Registration of e-mail address
Physical	Members may send an e-mail request to <a href="mailto:enwardr.nis@kfintech.com">enwardr.nis@kfintech.com</a> along with: <ul style="list-style-type: none"> <li>Scanned copy of the signed request letter mentioning the Folio No., name of the member, e-mail address, mobile number</li> <li>Self-attested copy of PAN</li> <li>Self-attested copy of any address proof including Aadhar, Passport etc.</li> <li>Scanned copy of share certificate (front and back)</li> </ul>
Demat	Please contact your Depository Participant and register your e-mail address in your DEMAT account, as per the process recommended by your DP.

Upon the registration of the email id, you will receive an email notice by the RTA of this Postal Ballot along with e-voting link.

The Board of Directors have appointed Mr. Sudhendra K. S. Company Secretary in Practice having FCS-7909; CP No.-8190 as the Scrutinizer for the Postal Ballot process.

The Chairman & Managing Director or the Executive Director will announce the result of the Postal Ballot on or before **Thursday, October 26, 2023** and the same will be announced to the Stock Exchange and uploaded on the website of the Company.

This Notice is also placed on the website of the Company [www.satchmoholdings.in](http://www.satchmoholdings.in), on the website of BSE Limited at [www.bseindia.com](http://www.bseindia.com) and also on the website of [www.evoting.kfintech.com](http://www.evoting.kfintech.com).

In case of any query and/or grievance, in respect of voting by electronic means, Members may refer to the Help & Frequently Asked Questions (FAQs) and E-voting user manual available at the download section of <https://evoting.kfintech.com> (KFintech Website) or contact Ms. Krishna Priya M. Manager - Corporate Registry, at [evoting@kfintech.com](mailto:evoting@kfintech.com) or call KFintech's toll free No. 1-800-3454-001 for any further clarifications.

For Satchmo Holdings Limited  
Sd/-  
Prasant Kumar  
Company Secretary & Chief Compliance Officer  
Place: Bengaluru  
Date: September 21, 2023

**KERALA WATER AUTHORITY e-Tender Notice**  
Tender No : 211, 212 /SE/PHC/ TSR/2023-24  
JJM 1. Clear water gravity main from Mudavannur (Thirithala) to Kootanad.  
2. Construction of 18 MLD WTP at Mangadikkunnu. EMD : Rs. 5,00,000/-  
Tender fee: Rs. 17,700/-, Last Date for submitting Tender : 07-10-2023  
03:00:pm Phone : 0487-2423230, Website : www.kwa.kerala.gov.in, www.etenders.kerala.gov.in  
Superintending Engineer  
PH Circle  
Thirissur  
KWA-JB-GL-6-1268-2023-24

**Container Corporation of India Ltd.**  
NSIC New MDSP Building, 2nd Floor, Okhla Ind. Estate  
(Opp. NSIC Okhla Metro Station, New Delhi-110020)  
TENDER NOTICE (E-tender cum Reverse Auction Mode Only)  
CONCOR invites Online tender in two bid system for the following works through e-tender cum reverse auction mode. The bid document can only be downloaded after paying ₹ 1000/- through online from the website [www.tenderindia.com/CCL](http://www.tenderindia.com/CCL).  
Tender No: CON/Area-ITCS/Survey/CMK/KZ/2023  
Name of work: Project "provision of services for Survey of Containers/Cargo and Inventory Management at MMLP/Kathuvas (CMK), Rajasthan"  
Estimated Cost ₹ 7,70,57,160/- (including GST) for Five (5) years.  
Period of Contract Five (5) years.  
Earliest Money Deposit ₹ 3,08,300/- through e-payment.  
Cost of document ₹ 1,000/- inclusive of all taxes and duties through e-payment.  
Tender processing fee ₹ 4,720/- inclusive of all taxes and duties (Non-refundable) through e-payment.  
Date and time of Sale (Online) From 26.09.2023 at 15:00 hrs. to 10.10.2023 (upto 16.00 hrs.)  
Pre-bid meeting On 03.10.2023 at 15:00 Hrs at Area-I office (Delhi)  
Issue of Corrigendum, if any On or before 06.10.2023  
Date and time of Submission of tender Upto 11.10.2023 at 15:00 hrs.  
Date & time of opening of tender On 12.10.2023 at 15:30 hrs.  
\*Exemption to MISEs: For eligibility criteria and other details please log onto [www.concordia.com](http://www.concordia.com) or [procure.gov.in](http://procure.gov.in) or [www.tenderindia.com/CCL](http://www.tenderindia.com/CCL). Bidders are requested to visit the website regularly. CONCOR reserves the right to reject any or all the tenders without assigning any reasons thereof.  
Sr. General Manager & CEO/Area-I

**Invitation to submit Expression of Interest for sale of Globalcom IDC Limited through transfer of shares**

- Globalcom IDC Limited ("GIDC") is a company incorporated on April 16, 2001 and is engaged in the business of providing Internet Data Center services located in Mumbai, Chennai, Hyderabad and Bengaluru. It has its registered office at H Block, 1st Floor, Dhirubhai Ambani Knowledge City, Navi Mumbai, Maharashtra – 400710, India.
- By way of background, on December 12, 2022, on account of default in repayment of credit facilities, Axis Trustee Services Limited ("Axis Trustee") invoked a pledge created over 100% equity shares of GIDC, which shares were pledged by Reliance Webstore Limited ("RWL") (a wholly owned subsidiary of Reliance Communications Limited and erstwhile holding company of State Bank of India) in favour of Axis Trustee, acting for the benefit of State Bank of India ("SBI"), to secure the repayment of certain credit facilities availed by group companies of RWL from SBI.
- Pursuant to the invocation of pledge over the equity shares of GIDC, Axis Trustee (holding the pledge of said equity shares) on behalf of SBI is desirous of setting the entity shareholding in GIDC, to potential investors / bidders. Accordingly, this communication is issued by Axis Trustee, inviting expressions of interest by interested parties for submission of bids in respect of the sale of GIDC, through transfer of (20,99,994) equity shares of GIDC constituting 100% of its equity shareholding, which are presently held by Axis Trustee ("GIDC Shares"), to the successful bidder. The sale of GIDC (through transfer of the GIDC Shares) shall be made on "as is where is and without recourse basis".
- The prospective bidders are required to submit their expression of interest for participating in the bid process to be conducted in respect of the sale of GIDC (through transfer of the GIDC Shares), in format prescribed in Annexure I ("EOI"), latest by 1800 hours on or before November 07, 2023 ("Due Date"), vide email which is required to be sent to the following email address: [indicsale@deloitte.com](mailto:indicsale@deloitte.com). The email constituting the EOI must have the subject line as "Expression of Interest for submitting a Bid for the sale of Globalcom IDC Limited." Further, for clarifications or queries in respect of the above sale process, you may kindly contact at [indicsale@deloitte.com](mailto:indicsale@deloitte.com).
- The prospective bidders shall also submit a non-disclosure undertaking ("NDU") (in the format set out in Annexure II) along with an affidavit cum undertaking certifying that the prospective bidder is not ineligible under Section 29A of the Insolvency and Bankruptcy Code, 2016, as amended from time to time ("29A Eligibility Affidavit") (in the format set out in Annexure III), along with their EOI. The formats for the EOI, NDU and 29A Eligibility Affidavit are available at the below link: <http://globalidc.co.in/>.
- A detailed request for proposal ("RFP") shall be issued to the bidders who submit the EOI, NDU and the 29A Eligibility Affidavit in the prescribed manner and format on or before the Due Date. The RFP shall contain detailed information about the sale process, eligibility criteria, contents of the bids, evaluation process and access to virtual data room. The bidders shall be required to submit detailed bids/proposals along with the earnest money deposit upon issuance of the RFP, in the manner as set out in the RFP.
- This invitation shall be construed together with the more detailed terms set out in the RFP which shall be issued to the bidders.

Notes:  
1. Axis Trustee reserves the right, at its sole discretion, to consider and accept any EOIs received after the Due Date. However, it is clarified that the prospective bidders shall not have any right to seek consideration of their bid submitted post the Due Date except where the same has been accepted by Axis Trustee (on the instructions of SBI).  
2. This is not an offer document and should not be construed as a binding offer on the part of Axis Trustee. The eligibility criteria may be amended or modified at any stage at the discretion of Axis Trustee (on the instructions of SBI). Axis Trustee (acting on the instructions of SBI) reserves the right to annul, cancel or change the terms of this advertisement, the RFP and any other document concerning the proposed sale of GIDC (through transfer of the GIDC Shares), without any prior consent or intimation of the prospective bidders at any stage and/or reject/disqualify any interested party / bid / offer at any stage of the sale process without assigning any reason and without any liability whatsoever.  
Sd/-  
For Axis Trustee Services Limited  
Mr. Anil Grover,  
Chief Operating Officer,  
Axis House,  
Bombay Dyeing Mills Compound,  
Pandurang Budhkar Marg, Worli, Mumbai – 400 025.  
Date: September 26, 2023  
Place: Mumbai

**CORRIGENDUM TO THE DRAFT LETTER OF OFFER FOR THE ATTENTION OF THE PUBLIC SHAREHOLDERS OF CLASSIC FILAMENTS LIMITED**  
CIN: L17114GJ1990PLC13667  
Registered Office: Plot No.1, Priyanka House, Umiyadhram Road, Varachha, Surat, Gujarat, 395006. Tel: 0261-2540570, Email Id: [classicfilaments@ymail.com](mailto:classicfilaments@ymail.com), Website: [www.classicfilamentsltd.com](http://www.classicfilamentsltd.com)

OPEN OFFER FOR ACQUISITION OF UP TO 38,40,530 (THIRTY-EIGHT LAKHS FORTY THOUSAND FIVE HUNDRED THIRTY ONLY) FULLY PAID-UP EQUITY SHARES OF FACE VALUE OF ₹ 10/- (RUPEES TEN ONLY) EACH ("EQUITY SHARE"), REPRESENTING UP TO 62.82% OF THE VOTING SHARE CAPITAL (AS DEFINED BELOW) OF CLASSIC FILAMENTS LIMITED (THE "TARGET COMPANY") AT AN OFFER PRICE OF ₹ 6.60/- (RUPEES SIX AND PAISE SIXTY ONLY) PER EQUITY SHARE OF THE TARGET COMPANY, PURSUANT TO AND IN COMPLIANCE WITH THE REQUIREMENTS OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011 AND SUBSEQUENT AMENDMENTS THERETO ("SEBI (SAST) REGULATIONS") FROM THE PUBLIC SHAREHOLDERS (AS DEFINED BELOW)

This corrigendum to the Draft Letter of Offer ("Corrigendum") is being issued by Fedex Securities Private Limited, the Manager to the Open Offer ("Manager to the Offer" or "Manager"), for and on behalf of the Acquirers in respect of the Open Offer to the Public Shareholders pursuant to and in compliance with applicable provisions under the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 and subsequent amendments thereto ("SEBI (SAST) Regulations"). This Corrigendum should be read in continuation of, and in conjunction with the Public Announcement ("PA") dated September 05, 2023 and Detailed Public Statement ("DPS") dated September 11, 2023, which was published on September 12, 2023 in Financial Express (English - All Editions), Jansatta (Hindi- All Editions) Janadesh (Gujarati - Regional - Where the Registered office of the Target Company is located) and Navshakti (Marathi - Regional- Place of Stock Exchange) in relation to the Offer and Draft Letter of Offer ("DLOF") filed with SEBI, Stock Exchange and the Target Company on September 20, 2023. Capitalised terms used in this Corrigendum have the meaning assigned to them in the PA, DPS and DLOF.

The Public Shareholders are requested to take note that **Part 6.10 (Background of Target Company, Classic Filaments Limited) of the DLOF, shall be read as follows:** The Board of Directors of the Target Company as on the date of DLOF are as follow:

Name of the Director	DIN	Date of Appointment	Designation
Jayanti Gaudani	03571671	May 24, 2015	Managing Director
Bharat Patel	00249234	May 24, 2015	Director / CFO
Subhash Patle	00369492	May 23, 2020(second term)	Non- Executive Independent Director
Bhavesh Dholiya	07641315	August 10, 2022 (second term)	Non- Executive Independent Director
Arunaben V Kachchihi	07915688	September 01, 2022 (second term)	Non- Executive Independent Director

\*Mr. Subhash Patle has resigned from the designation of Non-Executive Independent Director from Board of Directors with effect from August 18, 2023

Note that **Part 6.13 (Background of Target Company, Classic Filaments Limited) of the DLOF, shall be read as follows:**

6.13 Except as mentioned below, there are no instances in the past where the Target Company has delayed any disclosures to be made in accordance with the provisions of SEBI (LODR) Regulations 2015.

Regulation	Due date of Compliance	Actual date of compliance	Delay / Non - Filing	Remarks
7(3)	April 30, 2017	June 16, 2017	Filed	-
7(3)	April 30, 2020	May 13, 2020	Filed	Complied within the extended timeline based on the SEBI relaxation circular SEBI/HO/CFD/CMD1/CIR/P/2020/3 dated March 19, 2020
31	July 21, 2019	July 22, 2019	Filed	-
31	April 21, 2020	May 13, 2020	Filed	Complied within the extended timeline based on the SEBI relaxation circular SEBI/HO/CFD/CMD1/CIR/P/2020/3 dated March 19, 2020
31(2)		Not complied	Complied	The shares held by the promoter shareholder were dematerialized in the month of August 2023
40(9)	April 30, 2020	May 29, 2020	Filed	Complied within the extended timeline based on the SEBI relaxation circular SEBI/HO/CFD/CMD1/CIR/P/2020/3 dated March 19, 2020
40(9)	April 30, 2017	June 16, 2017	Filed	-

\*Since the information with respect to filing done post direct listing of the Target Company on February 22, 2017, the same is considered herein above. Further, the Target Company has defaulted / delayed in complying with the erstwhile Listing Agreement requirements prior to direct listing on BSE Limited. However, necessary information with respect to such non-compliance is not available as the Vadodra Stock Exchange and Ahmedabad Stock Exchange is derecognized.

\*The shareholding of the promoter was held in physical form and has been dematerialized in the month of August, 2023. Further, the shareholding of the promoter group, till their transfer during March 2019, were also held in physical form.

- OTHER INFORMATION**
- Except as detailed in this Corrigendum, all other terms, conditions and contents of the Open Offer and the PA, the DPS and the DLOF remain unchanged. The aforementioned developments/ amendments will be incorporated in the LOF.
  - The Acquirers accept full responsibility for the information contained in this Corrigendum (other than such information which has been obtained from the public sources or provided or relating to and confirmed by the Target Company), and undertake that they are aware of their obligations under the SEBI (SAST) Regulations and undertake to comply and fulfill the same.
  - This Corrigendum is expected to be available on the website of SEBI at [www.sebi.gov.in](http://www.sebi.gov.in). The Target Company ([www.classicfilamentsltd.com](http://www.classicfilamentsltd.com)), the Manager to the Offer ([www.fedsec.in](http://www.fedsec.in)) and BSE ([www.bseindia.com](http://www.bseindia.com)). For further details, please refer to the DLOF.

Issued on behalf of the Acquirers by the Manager to the Offer

**FEDEX SECURITIES PRIVATE LIMITED**  
B 7, 3rd Floor, Jay Chambers, Dayaldas Road, Vile Parle (East), Mumbai - 400 057, Maharashtra, India  
Tel No.: +91 81049 85249; E-mail: [mb@fedsec.in](mailto:mb@fedsec.in)  
Investor Grievance E-Mail: [mb@fedsec.in](mailto:mb@fedsec.in); Website: [www.fedsec.in](http://www.fedsec.in)  
Contact Person: Saipan Sanghvi; SEBI Registration Number: INM000010163

Signature of the Acquirers

Sd/- Mr. Bharat Patel	Sd/- Mr. Amit Patel	Sd/- Mr. Jayanti Gaudani	Sd/- Mr. Ajay Gaudani
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Place: Surat  
Date: September 25, 2023



